"That leave be granted to introduce a Bill to provide for the constitution of a fund for the benefit of the farmers and agricultural workers."

The motion was adopted.

SHRI K. RAMAMURTHY: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of Articles* 75 *and* 164)

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: Motion moved.

"That leave be granted to introduce a Bill further to amend the Constitution of India".

श्री हरीश रावत (अल्मोड़ा) : मुझे बड़ा दुख है कि मुझे इस विधेयक के विरोध में बोलने के लिए खड़ा होना पड़ रहा है । आम तौर पर जब कोई सदस्य अपना विधेयक रखता है तो उसका विरोध नहीं किया जाता । यह विधेयक दंडवते जी की तरफ से आया है । उनको मैं एक बहुत अच्छा डैमोक्रेट समझता हूं । जनतंत्रवादी समझते हैं, और जो उनका विधेयक है जिसके द्वारा अनुच्छेद 75, 164 में संशोधन करना चाहते हैं, जनता की जो शक्ति है उसको एक प्रकार की चुनौती है क्योंकि इसके द्वारा वह संविधान में ऐसा प्रावधान करना चाहते हैं जिससे जनता जिनको धान्त, लक्ष्य औरएक व्यक्तित्व होता है । जनता समझती है कि इस सिद्धान्त, लक्ष्य और विचारधारा और पार्टी तथा उसके नेता को वोट दे कर जिन्हें संसद में भेज रहे हैं तो अमुक व्यक्ति देश का प्रधान मंत्री होगा या अमुक व्यक्ति एक नेता के रूप में चुन कर के भेजा जा रहा है देश की बागडोर सम्हालने के लिए । इस प्रावधान को कर के जो जनता की इच्छा शक्ति और भावना है उसको कुंठित करने का प्रयास माननीय दंडवते की तरफ से किया जा रहा है । और इसका हमारे पास उदाहरण भी है । 1980 में जो चुनाव हुआ उससे पहले जो उपचुनाव हुआ उस में देश की जनता ने इन्दिरा जी को चुन कर के संसद में भेजा । जनता पार्टी ने उनको संसद से निकाला और उनके राजनीतिक जीवन को समाप्त करने की हर सम्भव चेष्टा की । उसके बावजूद भी देश की जनता ने उनको फिर से चुन कर भेजा . . .

MR. DEPUTY-SPEAKER: Please be brief. If you allow the introduction, you can mention all this during discussion.

श्री हरीश रावत : फिर से उनको चुन कर भेजा, और जनता को मालूम था कि वह प्रधान मंत्री मंत्री होंगी । हमारे विपक्ष के लोगों ने भी अपनी पार्टी के अध्यक्षों को पेश किया जनता के सामने कि अमुक व्यक्ति हमारा प्रधान मंत्री होगा । तो जनता एक विचारधारा और व्यक्तित्व को चुन कर भेजती है । इसलिए जनता जब जानती है कि हम क्या करने जा रहे हैं तब उसकी इच्छा शक्ति पर किसी प्रकार की रोक लगायी जाय यह बात मेरी समझ में नहीं आती ।

मुझे तो ऐसा प्रतीत होता है कि इस देश के अन्दर पहले से ही राजनीतिज्ञों का एक वर्ग रहा है जो निराशावाद की राजनीति से ग्रस्त रहा । जब नेहरू जी यहां थे तो उनके समय में भी इस प्रकार की बात की गई । आज इन्दिरा जी की और नेहरू परिवार की जनप्रियता से कुछ लोग भयभीत हैं । इस प्रकार का बिल उनकी निराशावादी प्रवृति की अभिव्यक्ति करता है । क्योंकि यह सदन जनता की इच्छा शक्ति से बना हुआ है और इस सदन को इस प्रकार की निराशावादी कुंठावादी मनोवृति व्यक्त करने का प्लेटफार्म नहीं बनाया जाना चाहिए ।

इस आधार पर, माननीय दंडवते जी के प्रति पूरी श्रद्धा प्रकट करते हुए, प्रजातंत्र में जो उनकी आस्था है उसको मानते हुए, उनसे निवेदन करूंगा कि जनता की ताकत को रेस्ट्रिक्ट करने वाला यह विधेयक यहां पेश न करें ।

आचार्य भगवान देव (अजमेर) : उपाध्यक्ष जी, माननीय दंडवते जी ने जो प्रस्ताव

---

*Published in Gazette of India Extraordinary Part II section 2 dated 22-7-1982.

[आचार्य भगवान देव]

रखा है मैं इसका विरोध करने के लिए खड़ा हुआ हूं । यह प्रस्ताव उस पार्टी के उस नेता के द्वारा रखा गया है जिसको अभी बाईइलैक्शन में सारे देश में दुकानदारी जनता ने बन्द कर दी और एक भी प्रतिनिधि चुन कर नहीं आया । असफल पार्टी के नेता के द्वारा यह जो बिल रखा गया है इसके द्वारा मुझे तो यह लगता है कि यह सस्ती प्रसिद्धि पेपर और रेडियो में चाहते हैं और इसके अलावा और कुछ नहीं होगा ।

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : आप विरोध कर के और उनको प्रसिद्धि दे रहे हैं ।

आचार्य भगवान देव : इसलिए श्रीमती इन्दिरा गांधी का, जिनका विश्वास लोकतंत्र में है उनके व्यक्तित्व से डर कर मुझे लगता है कि लोकतंत्र के विपरीत जाने का इन्होंने एक कदम उठाया है । जिस संविधान को कानून के माहिरों ने सोच समझ कर बनाया है उसके परिवर्तन करने की अक्ल इनको आज आ रही है, अब इनका तीसरा नेत्र खुला है । और जब सता में थे तो क्यों नहीं सोचा । जब संविधान में 5 साल का विधान है, जनता की अदालत में जाकर फैसला लिया जा सकता है, तो यहां पर यह बात खडी कर के, मैं समझता हूं कि सस्ती पबलिसिटी लेने के अतिरिक्त और कुछ नहीं है । इनका विश्वास जनतंत्र में है नहीं । जनता के द्वारा चुनी हुई प्रतिनिधि हमारी प्रधानमंत्री यहां आई, और इनका मेढंकी टोला जब इकट्ठा हो गया जय प्रकाश नारायण जी के नेतृत्व में, 1980 में भी मैंने यह बात कही थी कि इनके सिद्धात आपस में नहीं मिलते हैं, मार्क्सवादी और जनसंघ के जातिवाद को हरिजन बाद को लेकर चौधरी चरण सिंह और जगजीवन राम एक तराजू में तोलने का जो प्रयास कर रहे थे, यह असफल सिद्धान्त हीन टोला कोई न कोई बहाना निकालकर सस्ती प्रसिद्धि लेने के लिये यह प्रयास कर रहा है । बाकी इस बिल में कोई दम नहीं है और यह जनतंत्र विरोधी है । इसको हम यहां पर न रखें, तो अच्छा है, वापस ये ले लें तो अच्छा है ।

PROF. MADHU DANDAVATE: Sir, I am rather shocked and surprised at the speech of the hon. Member who tries to attribute some cheap motives to Members of Parliament who do some home work and try to introduce a number of Bills. For his information and educaton, I am tell him that this is not the first time that the Bill has come. It is an old Bill. I have only tried to revive it and there is nothing like cheap publicity as far as the Bill is concerned. I may also tell him for his future guidance that the title is only "Constitution (Amendment) Bill, 1982", and if he has not opposed the introducton of this Bill, the country probably would not have come to know at all that a Bill was moved in this Parliament, a Bill through which we are actually trying to limit the life or the term of the Prime Minister, the Central Minister and others. But any way, he is bent upon giving publicity to this and we cannot help it. If he himself desires that our Bill should get more publicity, though such a simple, innocuous Bill has been placed before the House, if he himself goes on attacking it, I may tell him that he is trying to serve the exact purpose, which he does not want to serve.

As far as his contention is concerned, he says that the framers of the Constitution had framed certain constitutional provisions and here an hon. Member has the wisdom to come forward with a new amendment. I may remined him that the great dynamic leader, Mrs. Indira Gandhi, has introduced a number of constitutional amendments knowing fully well that her father who was the founding father of the Constitution, did not allow those constitutional amendments to be introduced. Even then, she, on a number of occasions, introduced a number of constitutional amendment;

even before the Emergency she introduced the Twenty-fourth Constitution (Amendment) Bill which I supported; we did not cast aspersions. So, ultimately, in a democratic life, as we proceed further with more and more experience we find that certain amendments become inevitable and that is why from both sides of the House various amendments are coming. So, let us not say that the founding fathers had prepared some Constitution, that was the last word on the Constitution and no further amendment is to be brought.

As far as the core of the Amendment Bill is concerned, I did not refer to any one individual. Some people feel like picking up the cap that is thrown out and putting it put it on their head thinking that cap fits them well. I neither referred to Mrs. Indira Gandhi, nor to Pandit Jawaharlal Nehru nor to Mr. Morarji Desai, nor to any propective Prime Minister of India at all. I tried to institutionalise thet problem and I wanted that in a democratic polity, if the same individual remains at the apex of power for a longer time, it is likely that that individual may get fossilised in continuing power, there might be staleness and if adequate opportunities are to be made available to new and developing individuals, it is a better convention to see that for more than ten years nobody continues as Prime Minister. Not only in this country, but in different parts of the world, public opinion has brought the pressure on the rulers. Even in a country like America where a number of reactionary policies are followed, the rulers were forced to adopt a particular question by the pressure of public opinion.

Sir, I will only read the last paragraph of the Statement of Objects and Reasons of the Bill. It states:

> "Even in the United States, public opinion forced the Congress to adopt an amendment limiting the holding of presidential office by any one person to two terms. The power enjoyed by the President under the American Constitution and the Prime Minister and Chief Minister under our own Constitution is so great that it tends to make the executive all powerful and impervious to criticism."

Only to avoid this situation, with the best of objective I have brought this Bill and it will not be applicable only to Congress (I). Nowhere I have said that it will be applicable during those periods when Congress (I) will be in power. No matter whosoever is in power this particular provision of the Bill will be applicable. I hope rather than casting aspersions on the intentions of the Bill at the very introduction stage, he could avail of the opportunity later on. They could register opposition later on rather than violating the usual convention that as far as possible the Private Bill is not opposed at the introduction stage even by those who oppose the Bill. Therefore, I would request the two hon. Members not to insist on opposing the introduction of this Bill.

MR. DEPUTY-SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

PROF. MADHU DANDAVATE: I introduce the Bill.

CROP INSURANCE CORPORATION BILL*

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill to provide for the establishment of the Crop Insurance Corporation for the purpose of undertaking the business of crop insurance so as to protect the interest of farmers from loss due to unavoidable causes.

---

*Published in Gazette of India Extraord Extraordinary Part II, section 2, dated 22-7-1982.